



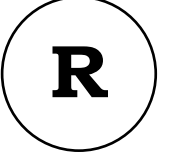
**IN THE HIGH COURT OF KARNATAKA AT BENGALURU**

**DATED THIS THE 27<sup>TH</sup> DAY OF APRIL, 2026**

**BEFORE**

**THE HON'BLE MR. JUSTICE M.NAGAPRASANNA**

**CRIMINAL PETITION NO. 5218 OF 2026**



**BETWEEN:**

MR. B.K.DIGANTH  
S/O SRI B.V.KUMARASWAMY  
AGED ABOUT 28 YEARS  
R/AT NO.14, THIGALARAPALYA MAIN ROAD  
KALIKANAGAR, KARI OBANAHALLI  
BENGALURU – 560 058.

...PETITIONER

(BY SRI S.R.SREEPRASAD, ADVOCATE)

**AND:**

1. STATE BY KARNATAKA  
BY BANASHANKARI POLICE STATION  
BENGALURU CITY  
REPRESENTED BY THE LEARNED SPP  
HIGH COURT OF KARNATAKA  
BENGALURU – 560 001.

2. B.SHIVASHANKAR  
PSI, BANASHANKARI POLICE STATION  
BANASHANKARI, BENGALURU – 560 070.

...RESPONDENTS

(BY SMT. SOWMYA R, HCGP)

THIS CRL.P IS FILED U/S.528 BNSS PRAYING TO QUASH  
THE ENTIRE PROCEEDINGS IN C.C.NO.47469/2025 ON THE  
FILE OF THE II ADDL CJM BENGALURU FOR THE OFFENCE





P/U/S/ 78(2), 238(C) OF BNS AND 67 OF IT ACT, INITIATED BY THE 1<sup>st</sup> RESPONDENT BANASHANKARI P.S.,

THIS PETITION, COMING ON FOR ADMISSION, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: **HON'BLE MR. JUSTICE M.NAGAPRASANNA**

**ORAL ORDER**

The petitioner/sole accused is before the Court calling in question proceedings in C.C.No.47469 of 2025 registered for offences punishable under Sections 67 of the Information Technology Act, 2008 and Sections 78(2) and 238(c) of the BNS.

2. Heard Sri S. R. Sreeprasad, learned counsel appearing for petitioner and Smt Sowmya R., learned High Court Government Pleader appearing for the respondents.

3. Facts, in brief, germane are as follows: -

The 2<sup>nd</sup> respondent, 1<sup>st</sup> informant/the Police Sub-Inspector attached to Banashankari Police Station registers a *suo motu* complaint, on the score that while he was checking



social media website, he is said to have found an Instagram account by name '**Metro\_Chicks**', where he came across unknown persons having followed women travelling in Metro trains, have taken pictures and videos of all parts of the body and uploaded them on the aforesaid Instagram page. He is said to have found specific 14 obscene videos which led to registration of the crime in Crime No.171 of 2025 for offences punishable as afore-quoted. The said jurisdictional Police conduct investigation and file a charge sheet against the petitioner. Filing of the charge sheet is what has driven the petitioner to this Court in the subject petition.

4. The learned counsel appearing for the petitioner would vehemently contend that all the allegations found in the complaint or in the charge sheet are so bald and vague that they cannot be remotely attributed to the petitioner. The witnesses were all stock witnesses and no credibility could be attached to those witnesses. He would submit that the charge sheet be quashed and the petition be allowed.

5. Per-contra, the learned High Court Government Pleader would vehemently refute the submissions in contending



that the allegations against the petitioner are grave. They undoubtedly result in outraging the modesty of the women. Therefore, it is for the petitioner to come out clean in a full-blown trial.

6. I have given my anxious consideration to the submissions made by the respective learned counsel and have perused the material on record.

7. The facts, **though disturbing in content, lie in a narrow compass.** The 2<sup>nd</sup> respondent, Police Sub-Inspector attached to Banashankari Police Station, upon casually perusing a social media platform, stumbled upon an Instagram page called '**Metro\_Chicks**'. What began as a routine scroll, soon unfolded into a grave concern. **The page, as noticed by him, contained images and videos depicting women traveling in metro trains – clandestinely followed, surreptitiously recorded and their bodily privacy egregiously violated. 14 such obscene videos, stark in their impropriety,** compelled the registration of a *suo motu* complaint, culminating in Crime No.171 of 2025. The complaint reads as follows:

“ರವರಿಗೆ,



ಠಾಣಾಧಿಕಾರಿಗಲು,  
ಬನಶಂಕರಿ ಪೂಲೀಸ್ ಠಾಣೆ,  
ಬೆಂಗಳೂರು ನಗರ.

ಇಂದ,  
ಪೂಲೀಸ್ ಸಬ್ ಇನ್ಸ್‌ಪೆಕ್ಟರ್,  
ಬನಶಂಕರಿ ಪೂಲೀಸ್ ಠಾಣೆ,  
ಬೆಂಗಳೂರು ನಗರ.

ವಿಷಯ:- ನಮ್ಮ ಮೆಟ್ರೋದಲ್ಲಿ ಸಂಚರಿಸುವ ಮಹಿಳೆಯರ ಮತ್ತು ಮೆಟ್ರೋ ನಿಲ್ದಾಣದಲ್ಲಿ ನಡೆದುಕೂಂಡು ಹೋಗುತ್ತಿರುವ ಮಹಿಳೆಯರನ್ನು ಹಿಂಬಾಲಿಸಿಕೂಂಡು ಹೋಗಿ, ಮಹಿಳೆಯರ ದೇಹದ ಭಾಗಗಳನ್ನು ವಿಡಿಯೋ ಚಿತ್ರೀಕರಣ ಮಾಡಿ metro\_chicks (Bangalore Metro Clicks) ಎಂಬ ಇನ್ಸ್ಟಾಗ್ರಾಮ್ ಖಾತೆಯಲ್ಲಿ ಹರಿಯಬಿಟ್ಟಿರುವ ಬಗ್ಗೆ ದೂರು.

\*\*\*\*\*

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಮಾನ್ಯ ಮೇಲಾಧಿಕಾರಿಗಳ ಆದೇಶದಂತೆ ಆಪರೇಶನ್ ಸಿಂಧೂರ್ ಬಗ್ಗೆ ಮತ್ತು ರಾಜಕೀಯ ಪಕ್ಷಗಳ ಬಗ್ಗೆ ಹಾಗೂ ಜಾತಿ-ಧರ್ಮಗಳ ಬಗ್ಗೆ ಕಿಡಿಗೇಡಿಗಳು ಅವಹೇಳನಕಾರಿ ವಿಡಿಯೋಗಳನ್ನು ಸೃಷ್ಟಿಸಿ, ಸಾಮಾಜಿಕ ಜಾಲತಾಣಗಳಲ್ಲಿ ಹರಿಯಬಿಟ್ಟು ಕಾನೂನು ಮತ್ತು ಸುವ್ಯವಸ್ಥೆಗೆ ಧಕ್ಕೆ ತರುತ್ತಿದ್ದು, ಈ ಬಗ್ಗೆ ಮುನ್ನೆಚ್ಚರಿಕೆ ಕ್ರಮವಾಗಿ ಸಾಮಾಜಿಕ ಜಾಲತಾಣಗಳನ್ನು ವೀಕ್ಷಿಸಿ ಈ ಬಗ್ಗೆ ಯಾವುದೇ ವಿಡಿಯೋಗಳು ಹರಿಯಬಿಟ್ಟಿರುವುದು ಕಂಡು ಬಂದಲ್ಲಿ ಕೂಡಲೇ ಸಂಬಂಧಪಟ್ಟ ವ್ಯಕ್ತಿಗಳ ವಿರುದ್ಧ ಕಾನೂನು ಕ್ರಮ ಕೈಗೂಳ್ಳುವಂತೆ ಮೌಖಿಕವಾಗಿ ಆದೇಶ ಮಾಡಿದ್ದರ ಮೇರೆಗೆ ನಾನು ಪ್ರತಿ ದಿನದಂತೆ ಈ ದಿವಸ ದಿನಾಂಕ:-20-05-2025 ರಂದು ಸಂಜೆ ಸುಮಾರು 07-00 ಗಂಟೆಯ ಸಮಯದಲ್ಲಿ ಠಾಣೆಯಲ್ಲಿ ಸಾಮಾಜಿಕ ಜಾಲತಾಣಗಳನ್ನು ವೀಕ್ಷಿಸಿ ಪರಿಶೀಲನೆ ಮಾಡುತ್ತಿದ್ದಾಗ ಇನ್ಸ್ಟಾಗ್ರಾಮ್‌ನಲ್ಲಿ metro\_chicks (Bangalore Metro Clicks) (URL ID: ಖಾತೆಯಲ್ಲಿ [https://www.instagram.com/metro\\_chicks?igsh=bGhzZ214c zd0NDdu](https://www.instagram.com/metro_chicks?igsh=bGhzZ214c zd0NDdu)) ಎಂಬ ಖಾತೆಯಲ್ಲಿ ಅಪರಿಚಿತ ವ್ಯಕ್ತಿಗಳು ಬೆಂಗಳೂರು ನಗರದ ನಮ್ಮ ಮೆಟ್ರೋದಲ್ಲಿ ಸಂಚರಿಸುವ ಮಹಿಳೆಯರ ಮತ್ತು ಮೆಟ್ರೋ ನಿಲ್ದಾಣದಲ್ಲಿ ನಡೆದುಕೂಂಡು ಹೋಗುತ್ತಿರುವ ಮಹಿಳೆಯರನ್ನು ಹಿಂಬಾಲಿಸಿಕೂಂಡು ಹೋಗಿ ಮಹಿಳೆಯರ ದೇಹದ



ಮುಂಭಾಗ, ಹಿಂಭಾಗ ಮತ್ತು ಮಹಿಳೆಯರು ನಡೆದುಕೊಂಡು ಹೋಗುತ್ತಿದ್ದಾಗ ಹಿಂಭಾಗದ ಭಾಗಗಳನ್ನು ವಿಡಿಯೋ ಚಿತ್ರೀಕರಣ ಮಾಡಿ ಈ ವಿಡಿಯೋಗಳನ್ನು metro\_chicks ಎಂಬ ಖಾತೆಯಲ್ಲಿ ಅಪ್‌ಲೋಡ್ ಮಾಡಿರುವುದು ಕಂಡು ಬಂದಿರುತ್ತದೆ. ಈ ಖಾತೆಯಲ್ಲಿ ಒಟ್ಟು 14 ವಿಡಿಯೋಗಳನ್ನು ಅಪ್‌ಲೋಡ್ ಮಾಡಿರುತ್ತಾರೆ. ಈ ಖಾತೆಯಲ್ಲಿ ಅಪ್‌ಲೋಡ್ ಮಾಡಿರುವ 14 ವಿಡಿಯೋಗಳ URL ID ಈ ಕೆಳಕಂಡಂತಿರುತ್ತವೆ.

- 1) [https://www.instagram.com/reel/DJwjg2ezxt\\_/?igsh=MTRwdDlxZ2x1bnR2Ng=](https://www.instagram.com/reel/DJwjg2ezxt_/?igsh=MTRwdDlxZ2x1bnR2Ng=)
- 2) <https://www.instagram.com/reel/DJweSXFz69N/?igsh=MXV1czdjaGw2NHBpa w==>
- 3) [https://www.instagram.com/reel/D.JtVCf4zI\\_9/?igsh=MWRtNzFtMW9nZWNrag==](https://www.instagram.com/reel/D.JtVCf4zI_9/?igsh=MWRtNzFtMW9nZWNrag==)
- 4) <https://www.instagram.com/reel/DJtQxJ3zbwQ/?igsh=bWx6NGJla2U4dnhu>
- 5) <https://www.instagram.com/reel/DJpT5THz1Sv/?igsh=MWF0NmW3a3Y3bXo3bw==>
- 6) <https://www.instagram.com/reel/DJhJqHuzO-h/?igsh=YzhvMmwxM2Rodjly>
- 7) <https://www.instagram.com/reel/DJW1muUTVBg/?igsh=OGk0Z2Fveng5bjU1>
- 8) <https://www.instagram.com/reel/DJTrLgGTjpn/?igsh=dWpl:Z31nM2Z4dmli>
- 9) <https://www.instagram.com/reel/DJHSEQ-Thja/?igsh=azVidXdxH10c3Y2>
- 10) <https://www.instagram.com/reel/D13-TPoTt7/?igsh=MnByMHRnYzRoajRt>
- 11) <https://www.instagram.com/reel/D11cgWGTaJ3/?igsh=MTY3d2VuMDZ2am85dQ=>
- 12) <https://www.instagram.com/p/DlIclYWTVKq/?igsh=MTh6Z20wYzImdTc0bw==>
- 13) <https://www.instagram.com/reel/DIZC-2UzfeB/?igsh=MW9mY29xNWw1b3Q3OQ==>
- 14) <https://www.instagram.com/reel/DIS6DZrTilT/?igsh=ZGZmdHMwcdI4bDd6>

ಆಗಿರುತ್ತವೆ.

ಮಹಿಳೆಯರ ದೇಹದ ಭಾಗಗಳನ್ನು ಸೆರೆಹಿಡಿದು ಸಾಮಾಜಿಕ ಜಾಲತಾಣವಾದ ಇನ್ ಸ್ಟಾಗ್ರಾಮ್ ಖಾತೆ metro\_chicks (Bangalore Metro Clicks) ನಲ್ಲಿ ಹರಿಯಬಿಟ್ಟು ಮಹಿಳೆಯರ ಗೌರವಕ್ಕೆ ಧಕ್ಕೆ ತಂದು ಕಾನೂನು ಉಲ್ಲಂಘನೆ ಮಾಡಿರುವ ಆರೋಪಿಗಳ ವಿರುದ್ಧ ಸೂಕ್ತ ಕಾನೂನು ಕ್ರಮ ಜರುಗಿಸಬೇಕೆಂದು ಕೋರಿಕೊಳ್ಳುತ್ತೇನೆ. ಇದರೊಂದಿಗೆ ಮೇಲ್ಕಂಡ ಖಾತೆಯಲ್ಲಿ ವಿಡಿಯೋಗಳನ್ನು ಅಪ್‌ಲೋಡ್ ಮಾಡಿರುವ ಬಗ್ಗೆ ಸ್ಪೀನ್‌ಶಾಟ್ ಅನ್ನು ಈ ನನ್ನ ವರದಿಯೊಂದಿಗೆ ಲಗತ್ತಿಸಿರುತ್ತೇನೆ.”



The Police conduct investigation and draws the petitioner into the web of proceedings, as the sole accused. The summary of the charge sheet as obtaining in column No.17 reads as follows:

“17.ಕೇಸಿನ ಸಂಕ್ಷಿಪ್ತ ಸಾರಾಂಶ

ಈ ದೋಷಾರೋಪಣಾ ಪಟ್ಟಿಯ ಅಂಕಣ 12 ರಲ್ಲಿ ನಮೂದಿಸಿರುವ ಆರೋಪಿಯು 2024ನೇ ಇಸವಿ ಆಗಸ್ಟ್ ತಿಂಗಳಲ್ಲಿ ಆತನಿಂದ ಅಮಾನತ್ತುಪಡಿಸಿಕೊಂಡ Redmi Note 10 Pro ಮೊಬೈಲ್ ಫೋನ್ ಮತ್ತು ತನ್ನ ಹೆಸರಿನಲ್ಲಿರುವ ಜಿ-ಮೇಲ್ ಐಡಿ: diganthbkdiganth@gmail.com ಅನ್ನು ಉಪಯೋಗಿಸಿಕೊಂಡು ಸಾಮಾಜಿಕ ಜಾಲತಾಣವಾದ ಇನ್ಸ್ಟಾಗ್ರಾಮ್ ನಲ್ಲಿ metro\_chicks (Bangalore Metro Clicks) (URLID: [https://www.instagram.com/metro\\_chicks?igsh=bGhzZ214czd0NDdu](https://www.instagram.com/metro_chicks?igsh=bGhzZ214czd0NDdu)) ಎಂಬ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆಯನ್ನು ತೆರೆದಿರುತ್ತಾನೆ.

ಆರೋಪಿಯು ತಾನು ತೆರೆದಿದ್ದ metro\_chicks (Bangalore Metro Clicks) ಎಂಬ ಇನ್ಸ್ಟಾಗ್ರಾಮ್ ಖಾತೆಯನ್ನು ಹೆಚ್ಚಿನ ಜನರು ಫಾಲೋ (Follow) ಮಾಡುವ ಉದ್ದೇಶದಿಂದ ಮತ್ತು ತಾನು ಖಾತೆಯಲ್ಲಿ ಅಪ್ ಲೋಡ್ ಮಾಡುವ ವಿಡಿಯೋಗಳಿಗೆ ಅತಿ ಹೆಚ್ಚು ಲೈಕ್ಸ್ ಹಾಗೂ ಕಮೆಂಟ್ಸ್ (Likes & Comments) ಗಳು ಬರಬೇಕೆಂಬ ಉದ್ದೇಶದಿಂದ ಮೆಟ್ರೊ ನಿಲ್ದಾಣಗಳಲ್ಲಿ ನಡೆದುಕೊಂಡು ಹೋಗುವ ಮಹಿಳೆಯರನ್ನು ಹಿಂಬಾಲಿಸಿಕೊಂಡು ಹೋಗಿ ಗೌಪ್ಯವಾಗಿ ಆ ಮಹಿಳೆಯರ ದೇಹದ ಖಾಸಗಿ ಅಂಗಾಂಗಗಳನ್ನು ಕೇಂದ್ರೀಕರಿಸಿ ಅಸಭ್ಯವಾಗಿ ವಿಡಿಯೋ ಚಿತ್ರೀಕರಣ ಮಾಡಿಕೊಂಡಿರುತ್ತಾನೆ ಮತ್ತು ಮೆಟ್ರೋ ರೈಲಿನಲ್ಲಿ ಸಂಚರಿಸುವ ಮಹಿಳೆಯರ ಅಂಗಾಂಗಗಳನ್ನು ಕೇಂದ್ರೀಕರಿಸಿ ಅಸಭ್ಯವಾಗಿ ವಿಡಿಯೋ ಚಿತ್ರೀಕರಣ ಮಾಡಿಕೊಂಡಿರುತ್ತಾನೆ.

ಆರೋಪಿಯು ಗೌಪ್ಯವಾಗಿ ಮಹಿಳೆಯರ ದೇಹದ ಖಾಸಗಿ ಅಂಗಾಂಗಗಳನ್ನು ಕೇಂದ್ರೀಕರಿಸಿ ಅಸಭ್ಯವಾಗಿ ವಿಡಿಯೋ ಚಿತ್ರೀಕರಣ ಮಾಡಿಕೊಂಡಿದ್ದ ವಿಡಿಯೋಗಳನ್ನು ಅಕ್ರಮವಾಗಿ ತನ್ನ ಸಾಮಾಜಿಕ ಜಾಲತಾಣವಾದ ಇನ್ ಸ್ಟಾಗ್ರಾಮ್ ನಲ್ಲಿ, metro\_chicks (Bangalore Metro Clicks) (URL ID: [https://www.instagram.com/metro\\_chicks?igsh=bGhzZ214czd0NDdu](https://www.instagram.com/metro_chicks?igsh=bGhzZ214czd0NDdu)) ಎಂಬ ಖಾತೆಯಲ್ಲಿ ವಿವಿಧ ದಿನಾಂಕಗಳಂದು ಒಟ್ಟು 14 ವಿವಿಧ ವಿವಾದಿತ



ವಿಡಿಯೋಗಳನ್ನು ಅಪ್ ಲೋಡ್ ಮಾಡಿ ಹಲವಾರು ಜನ ಮಹಿಳೆಯ ಘನತೆ & ಮಾನಕ್ಕೆ ಕುಂದುಂಟು ಮಾಡಿರುವುದು ತನಿಖಾ ಕಾಲದಲ್ಲಿ ಸಂಗ್ರಹಿಸಿದ ಸಾಕ್ಷಾಧಾರಗಳಿಂದ ದೃಢಪಟ್ಟಿರುತ್ತದೆ.

ಆದ್ದರಿಂದ ಈ ದೋಷಾರೋಪಣೆ ಪಟ್ಟಿಯ ಅಂಕಣ 12 ರಲ್ಲಿ ನಮೂದಿಸಿರುವ ಆರೋಪಿಯು ಕಾಲಂ 5(i) ರಲ್ಲಿ, ನಮೂದಿಸಿರುವ ಕಾಯ್ದೆ ಮತ್ತು ಕಲಂಗಳ ಅನ್ವಯ ಶಿಕ್ಷಾರ್ಹನೆಂದು ಈ ದೋಷಾರೋಪಣೆ ಪಟ್ಟಿಯನ್ನು ಮಾನ ನ್ಯಾಯಾಲಯಕ್ಕೆ ನಿವೇದಿಸಿಕೊಂಡಿರುತ್ತದೆ.”

**The complaint when read alongside the charge sheet, paints a disquieting picture. Women commuting in the anonymity of public transport were subjected to covert surveillance; their images and videos captured without consent, focusing upon various parts of their bodies and thereafter, disseminated in public digital platform for voyeuristic consumption.** The investigation, as reflected in the charge sheet, reveals that the petitioner’s mobile device contain further incriminating material of a similar nature, reinforcing the allegations.

**8. When these materials are read in juxtaposition, they disclose not a trivial lapse, but a pattern of conduct that if proved, bespeaks a calculated intrusion into the**



**privacy and dignity of unsuspecting women. Such acts, cloaked under the guise of anonymity in crowded places cannot be countenanced.**

9. The offence alleged under Section 78 of the BNS reads as follows:

**"78. Stalking.—(1) Any man who—**

- (i) follows a woman and contacts, or attempts to contact such woman to foster personal interaction repeatedly despite a clear indication of disinterest by such woman; or**
- (ii) monitors the use by a woman of the internet, e-mail or any other form of electronic communication,**

commits the offence of stalking:

Provided that such conduct shall not amount to stalking if the man who pursued it proves that—

- (i) it was pursued for the purpose of preventing or detecting crime and the man accused of stalking had been entrusted with the responsibility of prevention and detection of crime by the State; or**
- (ii) it was pursued under any law or to comply with any condition or requirement imposed by any person under any law; or**
- (iii) in the particular circumstances such conduct was reasonable and justified.**

**(2) Whoever commits the offence of stalking shall be punished on first conviction with imprisonment of either description for a term which may extend to three years, and shall also be liable**



**to fine; and be punished on a second or subsequent conviction, with imprisonment of either description for a term which may extend to five years, and shall also be liable to fine.”**

(Emphasis supplied)

Section 78 of the BNS which addresses the offence of stalking is not without foundation. **The act of following women, monitoring them and recording their images without consent, falls squarely within the mischief sought to be curbed by the provision.**

10. The other offence alleged is Section 67 of the Information Technology Act. It reads as follows:

**“67. Punishment for publishing or transmitting obscene material in electronic form.—** Whoever publishes or transmits or causes to be published or transmitted in the electronic form, any material which is lascivious or appeals to the prurient interest or if its effect is such as to tend to deprave and corrupt persons who are likely, having regard to all relevant circumstances, to read, see or hear the matter contained or embodied in it, shall be punished on first conviction with imprisonment of either description for a term which may extend to three years and with fine which may extend to five lakh rupees and in the event of second or subsequent conviction with imprisonment of either description for a term which may extend to five years and also with fine which may extend to ten lakh rupees.”

**Section 67 proscribes the publication or transmission of obscene material in electronic form,** the offence gets



clearly attracted when such content is disseminated on social media platforms.

11. The argument that the allegations are vague does not merit acceptance. The materials collected during investigation disclose sufficient prima facie grounds to proceed. To interdict the proceedings, at this juncture, **would not merely truncate the course of justice, but may also embolden similar transgressions, thereby imperilling the safety and dignity of women, in public places. This Court cannot remain oblivious to the larger societal implications. Public transport must remain a place of safety and dignity, not one of silent fear and exploitation.** To quash the proceedings, in the face of such allegations, would be to place a premium on conduct that corrodes the very fabric of civilized society.

12. For the aforesaid reasons, finding no merit in the petition, the petition stands **dismissed.**



It is made clear that the observations made during the course of this order are only for the purpose of consideration of the case of the petitioner under Section 482 of the Cr.P.C. and the same would not bind or influence the further proceedings before the concerned Court.

Consequently, I.A.No.1 of 2026 also stands disposed.

**SD/-**  
**(M.NAGAPRASANNA)**  
**JUDGE**

bkp  
List No.: 1 Sl No.: 90